

**Central Administrative Tribunal  
Principal Bench**

**OA No.4159/2016**

New Delhi, this the 05<sup>th</sup> day of January, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Vinita Sharma, LDC (Group 'C'),  
Aged about 42 years,  
W/o Shri Praveen Bhardwaj,  
R/o BL-99, Shalimar Bagh,  
Near Modern Public School,  
Delhi-110088.

...Applicant

(By Advocate : Shri M.K. Bhardwaj )

**Versus**

Govt. of NCT of Delhi & Ors through :-

1. The Chief Secretary,  
Govt. of NCT of Delhi,  
New Secretariat,  
I.P. Estate, New Delhi.
2. Delhi Institute of Heritage Research & Management,  
Govt. of NCT of Delhi,  
Through its Director,  
Satsang Vihar Marg,  
Qutub Institutional Area,  
New Delhi.
3. The Director,  
Higher Education,  
Govt. of NCT of Delhi,  
5, Sham Nath Marg,  
Delhi-110054.
4. The Registrar,  
Delhi Institute of Heritage Research & Management,  
Satsang Vihar Marg,  
Qutub Institutional Area,  
New Delhi.

...Respondents

(By Advocate : Shri Saurabh Chauhan )

**ORDER (ORAL)****Mr. V. Ajay Kumar, Member (J) :-**

When the matter was taken up for hearing, it is submitted that this Tribunal has no jurisdiction for the 2<sup>nd</sup> respondent – Delhi Institute of Heritage Research & Management, wherein, the applicant is an employee and seeking certain reliefs for his promotion etc. The identical issue of jurisdiction against the said Institute was already decided by this Tribunal in MA No.4204/2014/2017 in CP No.177/2017 in OA No.2932/2016 on 21.11.2017.

2. In the above circumstances and for parity of reasons, the OA is dismissed for want of jurisdiction. However, the applicant is at liberty to avail his remedies, if so advised, in accordance with law, before appropriate legal forum. No costs.

( Nita Chowdhury )  
Member (A)

( V. Ajay Kumar )  
Member (J)

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